NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 9

COMP.APPL/ 172(MB)2024 IN CP/215(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **15.07.2024**

NAME OF THE PARTIES : **Reshma Ganji**
Vs
Libas Consumer Product Limited

For Applicant : Adv. Dinesh Prakash Guchiya

For Respondent (R1 & R2) : Adv. Aniket Worlikar and Adv. Navin Arora

Section 241(1), 242(4) of Companies Act.

ORDER

Both the Counsel for Applicant and Respondent submit that there is no likelihood of any settlement between the parties. Hence, **list on 23.07.2024 for final hearing and disposal.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//RA//